The Assam Repealing Act, 2020

Act No. 10 of 2021

Keywords:

Repeal of certain enactments Savings

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 30th January, 2021

No. LGL.183/2020/3.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 27th January, 2021 is hereby published for general information.

ASSAM ACT NO. X OF 2021
(Received the assent of the Governor on 27th January, 2021)

THE ASSAM REPEALING ACT, 2020
AN

ACT

to repeal the Assam Madrassa Education (Provincialisation) Act, 1995 and the Assam Madrassa Education (Provincialisation of Services of Employees and Re-Organisation of Madrassa Educational Institutions) Act, 2018.

Preamble

Whereas it is expedient to repeal the Assam Madrassa Education (Provincialisation) Act, 1995 and the Assam Madrassa Education (Provincialisation of Services of Employees and Re-Organisation of Madrassa Educational Institutions) Act, 2018;

It is hereby enacted in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Assam Repealing Act, 2020.

(2) It extends to the whole of Assam.

(3) It shall come into force at once.

2. (1) The Assam Madrassa Education Provincialisation Act, 1995 and the Assam Madrassa Education (Provincialisation of Services of Employees and Re-Organisation of Madrassa Educational Institutions) Act, 2018 are hereby repealed.

(2) Notwithstanding such repeal of the Acts as mentioned in sub-section (1) above, anything done or any action taken under the Acts, so repealed, before the date of commencement of this Repealing Act, shall be deemed to have been validly done or taken under the repealed Act.

S. M. BUZAR BARUAH,
Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.